

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH: KOLKATA**

REGIONAL BENCH – COURT NO. 2

Excise Appeal No. 76236 of 2016

(Arising out of Order-in-Original No. 112/COMMR/DGP/DGP-III/15-16 dated 10.03.2016 passed by the Commissioner of Customs, Central Excise and Service Tax Commissionerate, Durgapur, Satyajit Ray Sarani, City Centre, Durgapur – 713 216)

Shri Alope Garodia, General Manager, : **Appellant**
M/s. Bhaskar Shrachi Alloys Limited
Waria Road, Angadpur,
Durgapur – 713 215, District: Burdwan (West Bengal)

VERSUS

Commissioner of Central Excise : **Respondent**
Durgapur Commissionerate,
City Centre, Durgapur – 713 216 (West Bengal)
AND

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M/s. Bhaskar Shrachi Alloys Limited : **Appellant**
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VERSUS

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Durgapur Commissionerate,
City Centre, Durgapur – 713 216 (West Bengal)

APPEARANCE:

None for the Appellant(s)

Shri B.K. Singh, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON'BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NOs. 77791-77792 / 2025

DATE OF HEARING / DECISION: 26.11.2025

ORDER: [PER SHRI K. ANPAZHAKAN]

The appellants have been granted adjournments on several occasions, as per the following list: -

- i. 29.01.2025
- ii. 17.03.2025
- iii. 29.04.2025
- iv. 17.06.2025
- v. 31.10.2025

1.1. In spite of an Order being passed in October, 2025, the appellants have failed to appear before us today.

2. Therefore, we hold that the appellants are not interested in pursuing their appeals.

3. Accordingly, the appeals stand dismissed on account of non-prosecution.

(Dictated and pronounced in the open court)

Sd/-

(R. MURALIDHAR)
MEMBER (JUDICIAL)

Sd/-

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)